

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/TT/2020

Subject	:	Petition for truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period of assets under Inter-connection between India and Bangladesh Electrical Grids for India portion in Eastern Region.
Date of Hearing	:	22.7.2020
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondent	:	Bangladesh Power Development Board
Parties present	:	Shri A.K. Verma, PGCIL Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of 400 kV D/C Baharampur-Bheramara Transmission Line; LILO of 400 kV S/C Farakka-Jeerat Transmission Line at Baharampur; 1 no. 80 MVAR Bus Reactor and associated line bays and reactor bay at Baharampur Sub-station; 400 kV, 125 MVAR Bus Reactor alongwith associated bays at Patna Sub-station under Inter-connection between India and Bangladesh Electrical Grids for India portion in the Eastern Region.

3. The representative of the Petitioner submitted that the complete scope of the Project is covered under the instant asset and the asset was put into commercial operation on 1.9.2013. The tariff for the aforesaid asset for the 2014-19 tariff period was determined vide order dated 31.1.2017 in Petition No. 558/TT/2014. The total cost allowed vide order dated 31.1.2017 was ₹15309.11 lakh for the 2014-19 tariff period,



against which ₹14713.71 lakh has been claimed as on 31.3.2019. The cut-off date of the instant asset was 31.3.2016. The Commission allowed an Additional Capital Expenditure of ₹1669.74, whereas the actual Additional Capital Expenditure incurred is only ₹1068.85 lakh. He submitted that the FR cost is ₹16031.91 lakh whereas the estimated completion cost as on 31.3.2024 is ₹14753.71 lakh which is well within the FR cost and there is no cost over-run. Additional Capital Expenditure has been claimed during 2019-24 period, whereas decapitalization of ₹352.55 lakh on account of removal of LILO of S/C of 400 kV Farakka-Jeerat TL (including associated bays) at Baharampur Sub-station has been claimed during the period 2018-19, which has been adjusted in the instant petition.

4. The Commission directed the Petitioner to submit the cash IDC Statement for instant asset on an affidavit with advance copy to the Respondents by 11.8.2020.

5. The Commission further directed the Petitioner to submit the information within the specified time and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

